Office Memorandum

Subject: Minutes of the meeting of All India Central Excise Inspector Association with J.S.(Admn.), CBEC held on 03.11.2016 – regarding.

The undersigned is directed to forward herewith a copy of minutes of the meeting held under the Chairmanship of J.S.(Admn.) CBEC, Department of Revenue, on 03.11.2016 regarding demands raised by All India Central Excise Inspectors' Association for information and necessary action.

Encl. As above:

(B. Ginkhan Mang)
Under Secretary to the Govt. of India
Tel: 2616 2673

1. Joint Secretary (Admn) CBEC
2. Director (Ad.II A&B)
3. Director (Ad.IV)
4. Deputy Secretary (Ad.III-A)
5. Under Secretary (Ad.III-A)
6. Shri Anupam Neeraj, President, All India Central Excise Inspectors Association, III/86, Central Revenue Colony, Ashiana – Digha Road, Patna, Bihar – 800 025.
7. Shri Abhishek Kamal, Secretary General, All India Central Excise Inspectors Association, III/86, Central Revenue Colony, Ashiana – Digha Road, Patna, Bihar – 800 025.

Copy to: Web Manager, Directorate General of Systems and Data Management for uploading the letter on the CBEC website.

(B. Ginkhan Mang)
Under Secretary to the Govt. of India
MINUTES OF THE MEETING HELD ON 03.11.2016 UNDER THE CHAIRMANSHIP OF JOINT SECRETARY (ADMIN.) WITH ALL INDIA CENTRAL EXCISE INSPECTORS’ ASSOCIATION

A meeting was held under the Chairmanship of Joint Secretary (A/EC) on 03.11.2016 to discuss the demands raised by All India Central Excise Inspectors’ Association.

2. The following were present in the meeting:-
   1. Shri Sanjiv Kumar, Joint Secretary (Admin./EC). ....In Chair
   2. Shri A. K. Qasim, Director (Ad. II A & B)
   3. Shri S. D. Bhaskar, Dy. Secretary (Ad.III A)
   4. Shri Rajpal Singh, Under Secretary (Ad.III A)
   5. Shri B. Ginkhan Mang, Under Secretary (Ad. IV & IV A)
   6. Shri S. S. Bisht, S.O. (Ad.IV & Ad.IVA)
   7. Shri Anupam Necrai, President, AICEIA
   8. Shri Abhishek Kamal, Secy. General, AICEIA.

3. The agenda of items for discussion in the meeting was submitted by the Secretary General, All India Central Excise Inspectors’ Association, vide their communication, through email dated 28.10.2016.

4. Joint Secretary (Admin.), CBEC, welcomed all the participants to the meeting. The following issues were discussed :-
   (i) Stagnation in post of Inspector: It was informed that the matter is under examination. The Association was also asked to give suggestion, if any, in writing, as well as specific cases related to this matter.
   (ii) As regards suggestion for introduction of Departmental Examination for promotion to the post of Superintendent, it was informed that the Board will consider this issue in its entirety and take appropriate decision.
   (iii) Discontinuation of uniform for Inspector: It was informed that the issue has been discussed earlier. Board does not agree with the demand and it may be treated as closed.
(iv) ICT Policy: Following suggestions were made:

(a) Seniority for consideration of ICT to be counted in the grade of Inspector in the original allocated Zone and seniority in the previous grade should not be taken into account.

(b) It was suggested that transfer under ICT should be as per policy under the rules. It was decided that the suggestions will be taken into account in the proposed ICT policy.

(v) Regarding financial assistance to Shri Ramesh Chandra Roy, Inspector, for financial assistance for his achievements in climbing the Mount Everest, the matter will be taken up with DGHRD by the concerned section.

(vi) Role of Inspector under GST regime: It was pointed out that the representations / suggestions, if any, be routed through the Chief Commissioners concerned to DGHRD.

(vii) Upgradation of pay of Inspector to Inspector in CBI: It was suggested that their Grade Pay i.e. Rs.4600/- may be upgraded to the Grade Pay of Inspector in CBI, which is Rs.4800/-. It was also informed that the issue has been examined earlier and may be treated as closed.

(viii) Implementation of Supreme Court’s judgment in N.R. Parmar Case: It was informed that the matter is already under examination. Instructions have been issued to all field formations to ensure implementation of the court decision. Association may inform the Board about the field formation which have not implemented the judgment.

(ix) Model calendar for transfer / rotation of the officers working for more than 5 years in one place: It was observed that the matter was also considered in the previous meeting, wherein it was informed that action will be taken by concerned Chief Commissioner as per existing instructions.

(x) Unified GPF account on transfer: It was pointed out that the Association may take up this matter with the Commissionerates concerned.

The meeting ended with a vote of thanks to the chair.